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O.A. No. 595/06.

Order dated : 21-08-2006.

Seeking direction to the Respondents to compute the past service rendered under the Rehabilitation Department/DNK for the purpose of promotion under the TBOP and BCR scheme as has been done in similarly situated persons as per the directions of the Hon'ble Apex Court and of the Tribunal, two Applicants have approached this Tribunal in this Original Application filed under section 19 of the Administrative Tribunals Act, 1985. By filing M.A. No. 499/06 they have also sought permission of this Tribunal to maintain this OA jointly.

Heard Counsel appearing for the parties and perused the materials placed on record. It is the specific case of the Applicants that their case are covered by the judgments rendered by the Apex Court and by this Tribunal in OA No. 105/2005 dated 19<sup>th</sup> January, 2006. Therefore, on the consent of the parties, this Original Application is disposed of at this admission stage with direction to the Respondents to examine the grievance of the Applicants as raised in this OA and if the

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grievances of the Applicants are covered by the judgments cited by the Applicant and the benefits of past service have been allowed to other similarly situated persons, then the said benefits may be granted to the Applicants. The entire exercise shall be completed within a period of 90 days from the date of receipt of a copy of this order. No costs.

Send copies of this order to the Respondents along with copies of the OA and free copies of this order be given to learned counsel for both sides.

  
MEMBER (ADMN.)